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OA No. 269/06

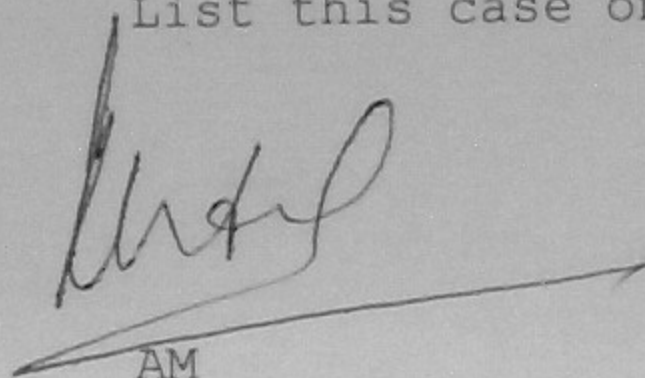
22.03.2006

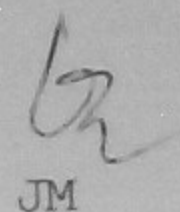
Hon'ble Mr. K.B.S. Rajan, JM

Hon'ble Mr. A.K. Singh, AM

Lawyers have abstained from judicial work. Accordingly case is adjourned.

List this case on 05-4-06

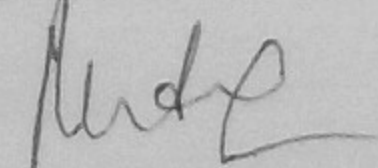

AM

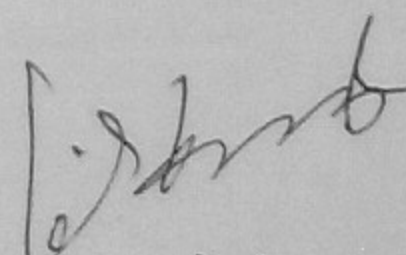

JM

5/4/06.

Hon. Mr. K.B.S. Rajan, JM.
Hon. Mr. A.K. Singh, AM.

None for the applicant.
The prayer in this case is limited to the extent that applicant be permitted to appear in the 3rd Phase Examination Scheduled on 5/3/06 & interim relief is also to the ^{same} extent, but on provisional basis. As time limit has already expired, this OA has become infructuous, perhaps on account of the same that the applicant is not being represented today. Hence, this OA is dismissed as having become infructuous. Liberty is, however, given to the applicant to revive this OA in case examination concerned was postponed & is likely to be held in near future.


AM


JM

or
Copy of order
Issued.
26.4.06 